

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

MISCELLANEOUS APPLICATION NO.170/00166/2020

IN

CONTEMPT PETITION NO.170/00011/2020

IN

ORIGINAL APPLICATION NOs.170/01761/2018

DATED THIS THE 29th DAY OF JUNE 2020

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA MEMBER (A)

Smt. Atchamamba.A  
W/o N. Manikyala Raju,  
Aged about 60 years  
Retired Scientist/Engineer- 'SF',  
U.R.Rao Satellite Centre,  
Bengaluru 560 017  
Residing at A3. Sai Teja Fair Bower,  
Block I, Adj. To Bhuvaneshwari Nagar,  
C.V.Raman Nagar Post,  
Bengaluru-560 093. .... Petitioner

(By Shri AR.Holla..... Advocate)

vs.

1. Dr.K.Shivan,  
Secretary, Department of Space,  
And Chairman, ISRO,  
ISRO Head Quarters,  
Anthariksha Bhavan,  
New BEL Road,  
Bengaluru-560 094.

2. Sri.P.Kuhnkrishnan,  
The Director,  
UR Rao Satellite Centre,  
Old Airport Road,  
Vimanapura Post,  
Bangalore 560 017. .... Respondents

( Shri VN. Holla , Sr.Panel Counsel )

ORDER (ORAL)

Per: SURESH KUMAR MONGA, MEMBER (J):

MA.No.170/00166/2020

MA.No.170/00166/2020 has been filed by the respondents stating therein that pursuant to orders dated 29.11.2018 and 10.6.2019 passed in Original Application No.170/01761/2018, the DCRG amount due to the petitioner was directed to be deposited in a Bank, pending finalization of the Disciplinary Proceedings against her. Accordingly, the DCRG amount was kept in a Fixed Deposit with State Bank of India, ISRO Branch, Bengaluru -17 vide FD Receipt No.38121480421 dated 11.12.2018. The receipt of Fixed Deposit was handed over to the Registrar, Central Administrative Tribunal, Bangalore Bench, Bengaluru. It has further been averred that in view of the compliance report filed in the Contempt Petition, the Registry of the Tribunal may be directed to issue necessary instructions to State Bank of India to release the amount of Fixed Deposit in favour of the petitioner along with the interest accrued thereon.

2. Shri A.R.Holla, learned counsel representing the petitioner has no objection, if, the Miscellaneous Application is allowed and an appropriate direction is issued to the Registrar, Central Administrative Tribunal, Bangalore Bench, Bengaluru to issue the necessary instructions to State Bank of India, ISRO Branch, Bengaluru -17 for releasing the

amount of Fixed Deposit in favour of the petitioner along with the interest accrued thereon.

3. Accordingly MA.No.170/00166/2020 is allowed. The Registrar, Central Administrative Tribunal, Bangalore Bench, Bengaluru is directed to issue the necessary instructions to Manager, State Bank of India, ISRO Branch, Bengaluru -17 to release the amount of Fixed Deposit in favour of the petitioner along with the interest accrued thereon. The whole exercise shall be undertaken within a period of one week from today.

CP.No.170/11/2020

At the very outset, Shri V.N.Holla, learned counsel for the respondents stated that the order dated 1.4.2019 passed by this Tribunal in OA.No.170/01761/2018 already stands complied with and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri V.N.Holla, learned counsel representing the respondents, has not been disputed by Shri A.R.Holla, learned counsel for the petitioner.

3. Accordingly, the Contempt Petition is hereby dismissed having been rendered infructuous.

4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)  
MEMBER (A)

bk

(SURESH KUMAR MONGA)  
MEMBER (J)